

Joint Committee Inspection Report of
M/s Indowater Management & Pollution Control
Corporation, Satna, M.P.

In the Matter of

Original Application No.10/2021
'Nitin Singh Solanki Vs State of M.P. & Ors'

w.r.t.

Hon`ble National Green Tribunal Central Bench Bhopal
order dated 19.05.2021

Date of Visit: 16 & 17 June 2021

Location: Satna, M.P.

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Glossary

APCD	Air Pollution Control Device
BMWM	Bio Medical Waste Management
CSR	Corporate Social Responsibility
CEMS	Continuous Emission Monitoring System
CO	Carbon Monoxide
CO ₂	Carbon Dioxide
CPCB	Central Pollution Control Board
CBWTF	Madhya Pradesh Pollution Control Board
DG	Diesel Generator
ETP	Effluent Treatment Plant
GPS	Global Positioning System
HCF	Health Care Facility
HWM	Hazardous Waste Management
ID	Induced Draft
MoU	Memorandum Of Understanding
MT	Metric Ton
OCMS	Online Continuous Monitoring System
PLC	Programmable Logic Controller
PM	Particulate Matter
PPE	Personal Protective Equipment
RTO	Road Transport Office
TSDF	Treatment Storage Disposal Facility

Joint Committee Inspection Report of M/s Indowater Management & Pollution Control Corporation, Satna, M.P.

Hon'ble NGT (CZ), Bhopal vide its order dated 19 May, 2021 in OA no. 10/2021 "Nitin Singh Solanki Vs State of M.P. & Ors" directed under para 9 and 10 as :-

9. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) District Collector, Satna,*
- (ii) Central Pollution Control Board, Bhopal*
- (iii) Madhya Pradesh Pollution Control Board*

10. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In view of the above direction the M/s Indowater Management & Pollution Control Corporation, Satna M.P. (further mentioned as 'Unit') which is functioned as Common Biomedical Waste Treatment Facility (CBWTF) has been visited by the joint committee on 16 June, 2021 to assess the compliance status of Bio-medical Waste Management, Rules 2016 and Guidelines issued in this regard from time to time. The joint committee comprised of the following officers :

1. Sh.Rajesh Sahi SDM, Satna
2. Sh.Milind Nimje Scientist 'C' Regional Directorate, CPCB, Bhopal
3. Dr.Anoop Chaturvedi, Scientist 'B' Regional Directorate, CPCB, Bhopal
4. Sh.K.P.Soni, Regional Officer, MPPCB Satna
5. Sh S K Mishra Junior Scientist MPPCB Satna

Sh. Amol Mohane proprietor of the said CBWTF was also present during the inspection and informed about present waste management practice and status of legal compliance.

The main issues raised in the petition by the applicant regarding the CBWTF unit and verification points as per 19.5.2021 order are as under :-

1. Status and validity of Consents and Authorization

2. Improper collection, storage and treatment of waste
3. Air pollution caused by inappropriate APCD installation
4. Status of OCEMS and Bar coding
5. Incinerator not complying the norms
6. Issues related to odor, plastic recycling and CSR activity etc.

To verify the factual status the team has visited the unit and observed the biomedical waste management related activity which includes verification of storage and segregation practice adopted, treatment equipments, record keeping, data transmission, APCD and ETP status etc. The plant was operational at the time of visit. During the visit the team also interacted with manager, machine operator, driver and helpers of unit to find out the awareness level and subject knowledge of work assigned.

During visit geographical coordinates, photographs and other relevant information were also collected which are incorporated in the Report. The main observation of the team is given below:

ISSUE 1 - Status and validity of Consents and Authorization

1. The unit has been operational since the year 2009. The consent was granted on 04.07.2009. The renewals were obtained by the unit on a regular basis. The application for renewal of consent was filed by the unit on 16.10.2020 however the same was rejected on 26.11.2020 due to technical deficiencies. Thereafter, the renewal for combined Air, Water consents and authorization under BMWM, Rules 2016 was granted by MPPCB vide letter no 112603 dated 28.04.2021 and is valid upto 19.05.2022. The consent renewal letter dated 28.04.2021 is enclosed as **Annexure no. 01**.
2. The unit has valid authorization under Hazardous Waste Management Rules 2016 upto 19.5.2025 and the same is enclosed as **Annexure no. 01**

ISSUE 2 - Collection, segregation and storage of waste

1. The CBWTF cater the services in Satna, Rewa, Sidhi, Singrouli, Panna, Chattarpur and Damoh districts and having 7785 beds or 678 member hospitals as per 2020 annual report submitted by unit which is enclosed as **Annexure no. 02**

2. The waste is collected from urban areas on daily basis and from rural and remote area on alternate days. At the time of visit, approx 1000 kg yellow category, 400 kg red category and 100 kg blue category of waste was found stored.
3. In compliance of CPCB guidelines for management of Covid waste revision-4, the unit has provided separate waste collection mechanism with dedicated vehicle but same could not be physically verified because all the vehicles were in the field for waste collection.
4. The unit has provided separate area for treated and untreated waste storage (20 ft X 40 ft) and seems it is sufficient to fulfill the present requirement of waste storage. However proper drainage system of floor washings and its connection to ETP was not provided. It was observed that proper segregated and bar coded waste is not received at the facility hence operator re-segregated the waste at the facility for sorting the recyclable material. If segregated waste is not received from HCFs then unit has to inform the MPPCB in this regard.
5. It was also observed that significant quantity of recyclable waste collected and received in yellow category bag which is further autoclaved. The traceability of this type of bags could not be done as there is no bar coding system and nothing mentioned on the bag regarding its identification.

ISSUE 3 - Treatment of Waste :-

1. During visit manual feeding was practiced as mechanical feeding system was not functional, even the present incinerator is not compatible for mechanical feeding system as it has front loading system and for mechanical feeding system double door and top loading system is required. This is further non compliance of BMW, Rules.
2. As informed by the unit representative the up-gradation work of present incinerator is under progress hence burner of the secondary chamber has been removed just few days before and incineration is going on by primary chamber only. It was observed that the present incinerator is very old mortuary type of incinerator and its retrofication or up-gradation for 2

second residence time with PLC control is not possible. The same observation was communicated to unit by CPCB and MPPCB during recent visits. In spite of that operator has failed to rectify the issue.

3. As per authorization, the unit has 100 kg/Hr incinerator (M/s Micro ignite make), 350 Ltr autoclave and two shredders of 250 and 40 kg/Hr. On average basis 750 kg waste treated per day in which 400 to 450 kg waste is incinerable category. The unit has also provided concrete make sharp pit for disposable of metal sharp and needles.
4. It was observed that the PLC system is not attached with the incinerator and incinerator is operated on manual basis without any digital proof. It is informed by the facility operator just the previous night (15.06.2021) of committee visit due to heavy rain and voltage fluctuation PLC and control panel of incinerator was damaged.
5. As given in schedule-II of BMWM, Rules 2016 the present incinerator is not fulfilling the basic requirements as incinerator does not have secondary chamber, inefficient burning system in primary chamber, absence of mechanical feeding system, non availability of temper proof PLC system, inefficient ID fan to maintain negative draft etc. The present operation of facility is in grave violation of BMWM, Rules 2016.
6. The temperature of primary chamber and secondary chamber appeared to be malfunctioning. The primary and secondary chamber temperature online data sheet for the duration of Jan. 2021 to June 2021 enclosed as **Annexure-03**
7. The hollow structure of iron sheet without roof has been showcased on the name of secondary chamber. This is a contravention of BMWM, Rules.
8. The efficiency/functionality of the autoclave could not be verified as autoclave was not in operation at the time of visit due to power fluctuation. The unit has three DG sets (43, 25 & 15 KVA) but it seems that they are under capacity and not able to take care of electrical load of autoclave operation also the 15 KVA DG Set is installed without a canopy. Spore test of each batch and records were not maintained as per rules.

9. The unit has provided three DG sets for emergency operation of plant and machinery but it seems it is under capacity to fulfill the present requirement of power supply.

ISSUE 4 - Air pollution control device and Effluent treatment plant:

1. The unit has provided Air Pollution Control Device (APCD) which comprises ventury scrubber, demister, stack etc but its performance is very poor because there is no system of scrubber sludge removal; no provision for alkali addition for neutralization; no arrangement for negative draft measurement in ventury scrubber; corrosion and degradation of O-rings in joints and under capacity ID fan observed.
2. The ID fan of the incinerator is under capacity as it is not able to create negative draft during incineration as a result low velocity observed in stack and all the roof and side walls of the incinerator room become black due to deposition of unburnt carbon particles.
3. For the treatment of waste water generated from floor washing, vehicle washing and scrubber the unit has provided 20 KL capacity ETP which comprised of Oil and Grease trap, Chemical dosing tank, co-agulation Chamber, Primary Settling Tank, biological Treatment process, secondary settling Tank, PSF & ACF, Disinfection Tank.
4. At the time of visit ETP was not functioning at its optimum capacity hence water sample could not be collected to assess the performance because there was no overflow from the tanks. As informed by operator treated water is stored in over head tank and further used in horticulture and gardening purpose.

ISSUE 5 - OCEMS and Bar coding facility:

1. As per the guideline of CPCB, the unit has installed M/s Vasthi, Hyderabad made CEMS in incinerator stack to monitor primary & secondary chamber temperature, CO and CO₂. The displayed data was doubtful as calibration protocol has not been followed since long back.
2. The CEMS data available at CPCB and MPPCB website which was verified during visit and it was observed to be manipulated. As at the time of visit

there is no existence of secondary chamber but temperature at CEMS displayed 1050 °C with minor fluctuation. The sensor of CO and CO₂ was also not observed but it shows continuous linear reading. The OCMS data sheet for the duration of January 2021 to June 2021 enclosed as **Annexure-04**

3. The unit has started the bar coding facility but its implementation at ground level was found poor. As per the record most of the HCFs are still not adopting the bar coding system due to lack of awareness in the matter. As on date out of 678 member hospitals approx 30 to 40 have adopted the bar code system which is less than 5%. However implementation of the bar code system is the joint responsibility of the Occupier as well as Operator of a CBWTF.
4. At the time of visit it is observed that the unit was not able to produce authentic data regarding present status of the bar code and how they are doing the bar coding in member hospitals. However the unit intimated to member hospitals from time to time to adopt bar code system. As example one reminder letter issued by unit to members is enclosed as Annexure – **05**

ISSUE 6 - Record keepings :

The overall record keeping was found poor. Manual log book for incinerator and autoclave operation was maintained however as per norms PLC prints out or electronic tamper proof record is not being maintained. The other log books i.e. ETP operation, shredder operation, recyclable waste sale out, diesel consumption, sharp quantity, ash disposal etc. has been kept but not maintained and updated in a proper manner. Log books of vehicle movement and waste collection were maintained but necessary entries w.r.t. to date of collection, category and quantity of waste collected etc. not mentioned properly.

ISSUE 7 - Emission and Ambient air quality monitoring

1. During the visit the team conducted the stack emission monitoring to assess the performance of APCD and emission value are given in the table below:

S.No	Location	PM (mg/Nm ³)	NO _x (mg/Nm ³)	SO ₂ (mg/Nm ³)	Remarks
01	Incinerator stack	225	740	116	Result shows Poor performance of APCD.
Standard limit		50	400	--	

All the emission results were found above the limit, as given in authorization. The leakage from the various joints of the APCD also negatively affect the actual emission values. The stack emission result sheet enclosed as **Annexure-06**

2. On the basis of above emission results it reveals that the vantury scrubber is not working as all the unburned particles emitted out from the stack.
3. Higher values of NO_x reveal that acidic gases not get dissolved in the scrubber water due to under capacity. Ordinary type of burner at the place of low NO_x burner installed in the primary chamber it may also the probable reason of higher value of NO_x. The pH of the scrubber water was also observed in the range of 4 to 5 at the time of visit.
4. To assess the air quality in the vicinity of the unit ambient air monitoring performed at two locations i.e. inside the plant premises and one km down wind direction near M/s Lacchilal sons Industry. The result of ambient monitoring as given below:

S. No.	Location	PM ₁₀ (ug/Nm ³)	SO ₂ (ug/Nm ³)	NO ₂ (ug/Nm ³)	Remarks
01	Inside the plant premises	76	BDL	7.0	Monitoring affected due to intermittent rains.
02	Near M/s Lacchilal sons 1 km down wind	94	BDL	7.0	
Standard		100	80	80	

The ambient monitoring results shows that all the values are well within the limit. The ambient air monitoring result sheet enclosed as **Annexure-07**

5. As the point mentioned in petition regarding high emission from incinerator stack and the issues also raised by the locals in this regard in the form of complaint. This fact can't not be ruled out and the probable reasons for this

are: during initial light up the incinerator excess quantity of black smoke comes out; APCD not working effectively; due to insufficient temperature un burnt carbon particles emitted from stack and more importantly at the time of visit incinerator was operational on primary chamber only. The secondary chamber as per BMW Rules did not exist.

Others :

6. As informed by facility operator in-spite of organizing so many awareness programme and personnel interaction with cleaning staff and CHC & PHC, problem of waste segregation at source is not solved even some of the hospital not willing to give waste and also not obtaining the membership of CBWTF.
7. The unit has obtained authorization under HW Rules for generation of incineration ash (category-37.2) and used oil (category 5.1). As informed by the unit representative recently they have disposed first time 17.84 MT of ash through TSDF, Pithampur. It was observed still 3 to 4 MT of ash still stored inside the room for disposal. The unit has displayed the hazardous information board at main gate of the unit but it was not updated properly. Copy of the manifest enclosed as **Annexure-08**
8. The plastic and other recyclable material collected from various hospitals is being stored inside the room for further treatment. The collected plastic disinfected and shredded and sold to authorized plastic waste recycler i.e. M/s Mishra Traders, Satna. Recently the unit has sold out 13.34 T of shredded plastic which includes PPE kits, saline bottle, tubing, piston barrel of injection etc. to authorized recycler and record of the same has been maintained. The receipt of plastic waste acceptance by M/s Mishra Traders, Satna enclosed as **Annexure-09**
9. As per the CPCB guideline the unit has downloaded the 'COVID19BWM' app and submitting the covid waste collection data on it.
10. In case of any breakdown in the facility a MoU has been signed with M/s Elites Engineers, Jabalpur on dated 27.7.2017 as alternate arrangement which is about 200 km from the facility. Enclosed as **Annexure-10**

11. The facility has made its own website (www.indocbwtf.com) in which detailed information related to annual report, health care facilities details etc. has been available.
12. The unit has 2 acres of lands but proper green belt has not been developed.
13. The facility has done all the necessary vaccination to staff engaged in waste collection and treatment i.e. Tetanus and Hepatitis-B.
14. As the unit is collecting and storing the medical waste so it is obvious some foul smell is generated inside the untreated waste storage room but outside the premises there was no foul smell observed by committee members during the visit. However unit is spraying disinfectant solution on regular basis to control the odor related problem if any.
15. CPCB visited the same facility on 8 January 2020 under random inspection of the CBWTF and issued direction on 9 March 2021 under section 5 of EPA 1986, the major points of directions are still not complied. The copy of the CPCB direction enclosed as **Annexure-11**
16. That in reference to a complaint received against the unit and newspaper publication regarding the re-use of PPE kits, a joint inspection by the members from District Administration, CPCB and MPPCB was conducted on 28.05.2021. Due to the shortcomings found during the inspection, a show cause notice dated 01.06.2021 was issued to the unit. The Unit is yet to submit the reply to the same. The copy of the Joint committee report dated 28.05.2021 is enclosed as **Annexure-12**. The copy of the show cause notice dated 01.06.2021 is enclosed as **Annexure-13**

Action Taken by MPPCB :-

1. The MPPCB has issued closure direction dated 12.07.2021 to the unit, directing them not to operate the incinerator till proper rectifications are done. The yellow category waste (that is required to be incinerated as per the BMW Rules) shall be sent to the CBWTFs in Guna and Sagar for incineration. The copy of letter dated 12.07.2021 is enclosed as **Annexure-14**.
2. The other category wastes (i.e. Blue, Red and White) are allowed to be

autoclaved by the unit itself.

3. Due to the overburden on the medical facilities and large quantities of BMW waste being generated as a result of the outbreak of second wave of COVID-19 pandemic, and the importance of CBWTF for the disposal of bio-medical waste, the said facility was allowed to operate for the time being, and not it has been directed to close the unit and undertake the up gradation and rectification measures.
4. The MPPCB has imposed Environmental Compensation of Rs. 1,53,000 for the deficiencies and violations committed by the occupier. Details of the EC calculation are as follows :-

a) Violations Observed on 28.05.2021:

- i. Incinerator retention time was recorded at 1 second during the inspection on 28/05/2021, which is supposed to be at 2 seconds as per CPCB Guidelines.
- ii. CBWTF has three DG Sets of 43, 25 & 15 KVA, out of which the 15 KVA DG Set was installed without a canopy during the inspection dated at 28/05/2021.
- iii. CBWTF industry during the inspection dated at 28/05/2021 it was observed by the inspectors that Hazardous Waste was stored at the premises, for more than 90 days and weighed over 10 tonnes, which both are a violation of HWMR, 2016.
- iv. During the inspection dated at 28/05/2021 there was no reaction in the temperatures at Display Board for primary and secondary chamber of incinerator.
- v. The Stack Monitoring results and Ambient Air Monitoring results of the occupier were not as per norms.

b) Violations observed on 16.06.2021

- i. The capacity of the installed DG Sets was not capable to take care of the electrical load of autoclave operation.
- ii. CBWTF has three DG Sets of 43, 25 & 15 KVA, out of which the 15 KVA DG Set was installed without a canopy during the inspection dated at 16/05/2021.
- iii. CBWTF industry during the inspection dated at 16/06/2021 it was observed by the inspectors that Hazardous Waste was stored

at the premises, for more than 90 days and weighed over 10 tonnes, which both are a violation of HWMR, 2016.

Formula for computation of Environmental Compensation for CBWTF= PI x S x R x N

Where:

PI: Pollution Index

S: Size of Operation

R: Environmental Compensation Factor

N: Number of days of Violation

In case of the above CBWTF:

For Violation (a)

PI- 60 (As per CPCB Guidelines cases no: 1, 5, 5, 5 & 5)

S: 0.25

N: 20 days (28/05/2021 to 16/06/2021)

R: Rs. 250

EC= 60*0.25*250*20= Rs. 75,000.00/- (Seventy-Five thousand only)

For Violation (b)

PI- 45 (As per CPCB Guidelines cases no: 3, 5 & 5)

S: 0.25

N: 26 days (17/06/2021 to 12/07/2021)

R: Rs. 250

EC/ day= 45*0.25*250= Rs. 2,812.5/- per day

As per the guideline, minimum EC per day for CBWTF is Rs. 3000/-; therefore the EC in current CBWTF will be calculated at the minimum rate, i.e., Rs. 3000/- for 26 days.

EC: 3000*26= Rs. 78,000.00/- (Seventy Eight Thousand only)

TOTAL AMOUNT OF EC= Rs. 75,000.00 + 78,000.00

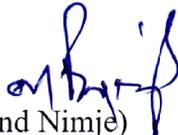
= Rs. 1,53,000/- (One Lac, Fifty Three Thousand only).

Recommendation:-

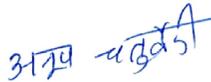
On the basis of the joint inspection and monitoring by committee the following recommendations are given by the committee :-

1. At present the incinerator is not meeting the technical norms as given in BMWM, Rules 2016 schedule-II. It is recommend that till the time the present incinerator not upgrades its unit, the waste generated in the coverage area of the unit should be handover to an alternate nearest CBWTF as per MoU provided that receiver CBWTF having valid authorization, 2 second RT incinerator and OCEMS to treat the waste etc.
2. Environmental compensation of Rs 1,53,000/- shall be imposed on the unit for causing damaged of environment and for operation the unit in violation of BMWM, Rules.
3. The unit should comply with all the directions given by CPCB and MPPCB and submit time bond action plan.
4. Till the time the unit fully compliant with BMWM Rules, the closure direction issued by MPPCB under Section 5 of the EP Act, 1986 shall be effective and the incineration facility shall not operated till further directions from MPPCB.


(Rajesh Shahi)
SDM, Satna


(Milind Nimje)
Scientist-C, CPCB-RD-Bhopal


(K.P.Soni)
Regional Officer, MPPCB, Satna


(Dr Anoop Chaturvedi)
Scientist-B, CPCB-RD-Bhopal

Photograph during the visit





Autoclave



Shredder



Sharp pit



ETP



Damaged PLC



AAQ in premises



Hazardous display board



Latitude: 24.513847
Longitude: 80.858207
Elevation: 318.17 m
Accuracy: 33.2 m
Time: 06-17-2021 11:59
Note: M/s. Indo Water CBWTF, B. Kheda, Satna
Incinerator joint inspection with officials of DM, Satna & CPCB, MPPCB, Satna
NGT case 10/2021 on 17.06.2021

Committee meeting at site



Stack view

Unnamed Road, Pateri, Madhya Pradesh 485001, India
Latitude 24.513787° Longitude 80.858462°
LOCAL 15:40:20 GMT 10:10:20 WEDNESDAY 06.16.2021 ALTITUDE 248
METER



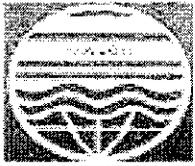
Ash stored



Monitoring team



Baling machine



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 113243

Outward No:112603,28/04/2021

Consent No:AWHB-53452

To,
The Occupier,
M/s. Indowater Management and Pollution Control Corporation (CBWTF),
Village - Badkhera, Tal : Uchchhara,
Dist : Satna (MP) - 485001

Subject: Grant of renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974, under section 21 of the Air (Prevention & Control of Pollution) Act,1981, renewal of Authorization under Bio-Medical Waste Management Rules, 2016 and under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016

Ref: Your Consent to Operate Application Receipt No. 1043339 Dt. 02/01/2021 and last communication received on Dt. 14/04/2021

With reference to your above application for renewal of Consent to operate under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to renewal of Air/water consent & BMW Authorization which are synchronized & granted up to **19/05/2022** & HOWM Authorization granted up to **19/05/2025**, subject to the fulfillment of the terms & conditions. enclosed with this letter and

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Village - Badkhera, Tal : Uchchhara, Dist : Satna (MP) - 485001
b. **The capital investment :** Rs. 0.95 Crores
c. **Activity Capacity:**

Activity	Equipment	Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	100 Kg/hr.
	AUTOCLAVE	350 Lts/hr.
	SHREDDER	250 & 40 Kg/hr.

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.

2 The operational criteria such as temperature, air Feed rate, gas retention time etc and air pollution control arrangements of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

The Validity of the consent is **up to 19/05/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

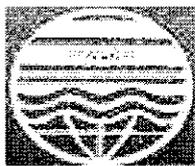
Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions & BMW Conditions

Digitally Signed from UIDAI
Sign
Digitally Signed with Aadhaar
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # F2FE6735WR

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 28/04/2021 02:19:40 PM

Achyut Mishra
ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **1.500 KL/day**, and the daily quantity of sewage shall not exceed **0.800 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27°C	Not exceed	30 mg/l.	Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 2.300	Water Source
1	Domestic Purpose	1.000	0.800	Borewell
2	Others	2.000	1.500	Borewell
3	Plantation / Horticulture	1.000	0.000	Recycled

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

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iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. CBWTF management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The CBWTF shall install, operate and maintain the web camera with "Outdoor HD Industrial grade IP (Internet Protocol) cameras with PanTilt-Zoom (PTZ) feature, minimum focal length 5X with night vision facility and tamper proof mechanism" for display all emission sources and effluent discharge points and shall ensure connectivity of the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCl, NO ₂ , Hg (mg/Nm ³), Dioxin & Furons (ngTEQ/ Nm ³)
D.G. Sets	15 KVA	5	Diesel-3 Ltrs./Hr.	Acoustic Enclosure	As per MoEF&CC & CPCB notification
D.G. Sets	25 KVA	5	Diesel-5 Ltrs./Hr.	Acoustic Enclosure	
D.G. Sets	43 KVA	5	Diesel- 8 Ltrs./Hr.	Acoustic Enclosure	
Incinerator	100 Kg./hr.	30	Diesel-20 Ltrs./Hr.	Scrubber, Cyclone	50, 50,400,0.05, 0.1

2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

4. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:-

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CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2 [See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) : **COW-1043339, dt: 02/01/2021**
3. The Occupier of **M/s. Indowater Management And Pollution Control Corporation(CBWTF)** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at- Village-Badkhera, Tal:Uchehara, Dist : Satna (MP) - 485001

Details of Authorisation

Category of Hazardous Waste as per the Schedules I of these rules	Authorised mode of disposal	Quantity (ton/annum)
Used or Spent Oil (5.1)	To be sold to authorized Re-processors/ Recycler authorized with SPCB.	0.500-M.T
Incinerator Ash (37.2)	Sent to CTSDF	25.000-M.T

- (1) The authorisation shall be valid for a period up to **19/05/2025**.
- (2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
9. An application for the renewal of an authorisation shall be made as laid down under these Rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

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11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

12. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The CBWTF shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Additional Haz condition:-

1. The CBWTF shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.

2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.

3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.

4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.

5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.

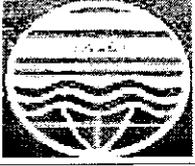
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.

8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

Packing, Labeling & Transportation of Hazardous wastes :-

- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment

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FORM -III

(See rule 10)

AUTHORISATION

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COW-1043339, dt: 02/01/2021.**
2. M/s **M/s. Indowater Management And Pollution Control Corporation**, an occupier of the CBWTF located at Village-Badkhera, Tal:Uchehara, Dist : Satna (MP) - 485001P is hereby granted an authorisation for;

Activity Please tick

- ✓ Collection,
- ✓ Storage
- ✓ packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. M/s. **M/s. Indowater Management And Pollution Control Corporation** an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: --
- (ii) Number healthcare facilities covered by CBMWTF: -- 100 Kg per hour (Incinerator)
- (iii) Installed treatment and disposal capacity: --
- (iv) Area or distance covered by CBMWTF: --
- (v) Quantity of Biomedical waste handled, treated or disposed: --

Type of Waste Category	Quantity permitted for Handling (Kg/day)
Yellow	-- 833.33
Red	-- 333.33
White (Translucent)	-- 166.67
Blue	-- 333.33

3. This authorization shall be in force for a period up to **19/05/2023**.

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

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GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in CBWTF/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

The additional conditions CBWTF shall be as follows:

- The grant of this authorization is subject to the terms and conditions granted to the Facility.
- The occupier of the facility shall maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

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3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
4. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time. The occupier of CBWTF shall also carry out validation test of autoclave.
5. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP in quarter yearly from the approved laboratory and submit the quarter yearly report to the Board.
6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.
7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules 2016.
8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.
9. The person authorized shall store incineration ash safely and dispose it through TSDF, Pithampur as per guidelines of CPCB.
10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.
11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMW Rule, 2016.
12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.
13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.
14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.
15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMW Rule, 2016.
16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.
17. The institute shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.
18. The person authorized of facility shall make above arrangements/improvements in facility as per given time frame failing which prosecution and punishment will be followed as per the provisions of Environmental (Protection) Act, 1986.
19. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
20. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

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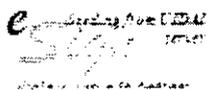
21. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules,2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.

22. The operational criteria such as temperature, air Feed rate, gas retention time etc and air pollution control arrangements of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

23. The Occupier shall obtain the Environmental Clearance and submit the same to the Board.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981, the Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016 & Bio-Medical Waste Management Rules, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # F2FE6735WR

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AWHB-53452

Annual Returns form for Health Care Facilities / Common Bio-medical Waste Treatment and Disposal Facility (CBWTF)

PCB ID : 113243

Health Care Facility / CBWTF Name : INDO WATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF)

1	Year	2020
2	Type of Health Care Facility	CBWTF (Common Bi
3	Number of Beds	7785
4	License Number and Date of Expiry of License	AWHB-53452 19/05/20

Details of CBMWTF

5	Number healthcare facilities covered by CBWTF	678
6	Coverage Area in KMS	150
7	No of beds covered by CBWTF	7785
8	Installed treatment and disposal capacity of CBWTF (in Kg per day)	5000
9	Quantity of biomedical waste treated or disposed by CBWTF (in Kg per day)	750
10	Name of Cities covered by CBWTF (like Bhopal , Indore , Dewas)	DISTT.- SATNA, REWA, SIDHI, SINGRAULI, PANNA, DAMOH, CHHATARPUR

Quantity of Waste Generated or Disposed in Kg per annum (on monthly average basis)

11	Yellow Category	189995
12	Red Category	43894
13	White Category	1858
14	Blue Category	33319
15	General Solid Waste	00

Details of the Storage, Treatment, Transportation, Processing and Disposal Facility

16	Details of the on-site storage facility	YES (20*40 = 800 Sq.Ft.Hall)
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17	Treatment Facility	AUC,CHM,DIF,DIS,INC,NEE,OTH,SHR
18	Quantity of Recyclable Waste sold to Authorized Recyclers after Treatment (in kg / Year)	34870
19	Number of Vehicles used for Collection and Transportation of Biomedical Waste	14
20	Details of Incineration Ash and ETP Sludge generated and disposed during the Treatment of waste (in Kg / Year)	16163
21	Name of the Common Bio-Medical Waste Treatment Facility Operator through which waste are disposed of	Indo Water Management & P
22	Do you have bio-medical waste management committee ? If yes, minutes of the meetings held during the reporting period	<input type="radio"/> Yes <input checked="" type="radio"/> No

Details of Trainings conducted on Bio Medical Waste Management

23	Number of Trainings conducted on BMW Management	10
24	Number of Personnel Trained	50
25	Number of Personnel Trained at the time of Induction	
26	Number of Personnel not undergone any Training so far	00
27	Whether standard manual for Training is available ?	<input checked="" type="radio"/> Yes <input type="radio"/> No
28	Any other information	Nil

Details of the accident occurred during the year

29	Number of Accident occurred	00
30	Number of the persons affected	00
31	Remedial Action taken (details if any)	Nil
32	Any Fatality Occurred , details	Nil

33	Are you meeting the standards of air Pollution from the incinerator ? How many times in last year could not met the standards?	<input checked="" type="radio"/> Yes <input type="radio"/> No <div style="border: 1px solid black; padding: 2px; display: inline-block; margin-left: 20px;">Maintained As Per I</div>
34	Details of Continuous Online Emission Monitoring systems installed	YES (As Per Norms 2016)
35	Liquid waste generated and treatment methods in place . How many times you have not met the standards in a year	<div style="border: 1px solid black; padding: 2px; display: inline-block;">I Have Met The Sta</div>
36	Is the disinfection method or sterilization meeting the log 4 standards ? How many times you have not met the standards in a year ?	<input checked="" type="radio"/> Yes <input type="radio"/> No <div style="border: 1px solid black; padding: 2px; display: inline-block; margin-left: 20px;">Maintained As Per I</div>
37	Any other relevant information	ANNUAL RETURN 01/01/2020 TO 31/12/2020  (INCLUDING COVID-19 BIO-MEDICAL WASTE 
Update		

Indo Water Management & Pollution Control Corporation Stack_1_Incinerator

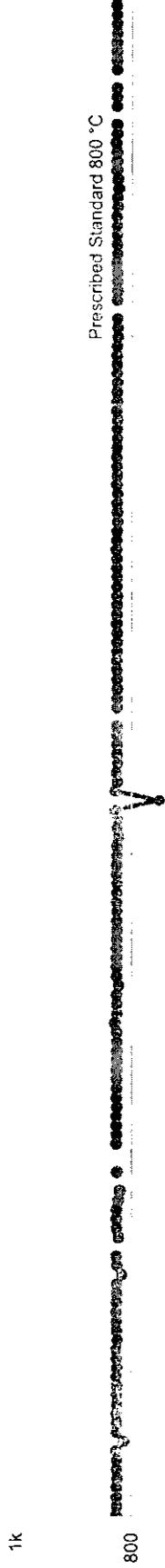
VILLAGE BERKHERA,, , SATNA Tal : Uchehara Dist : Satna, satna, Madhya Pradesh-485001 Satana Madhya Pradesh 485001

Start Date - 2021-01-01
End Date - 2021-06-17
Average - daily

1=U (Usable Data), 4=C (Calibration Data),5=F (Faulty Data), 6=Z (ZeroCal Data)



PRIMARY TEMPERATUR CFCB



Annex-03

Indo Water Management & Pollution Control Corporation Stack_1_Incinerator

VILLAGE BERKHERA,, SATNA Tal : Uchehara Dist : Satna, satna, Madhya Pradesh-485001 Satana Madhya Pradesh 485001

Start Date - 2021-01-01
End Date - 2021-06-17
Average - daily

1=U (Usable Data), 4=C (Calibration Data),5=F (Faulty Data), 6=Z (ZeroCal Data)



Sec. Ter CPCB

1.4k

1.2k

1k

800

600

400

200

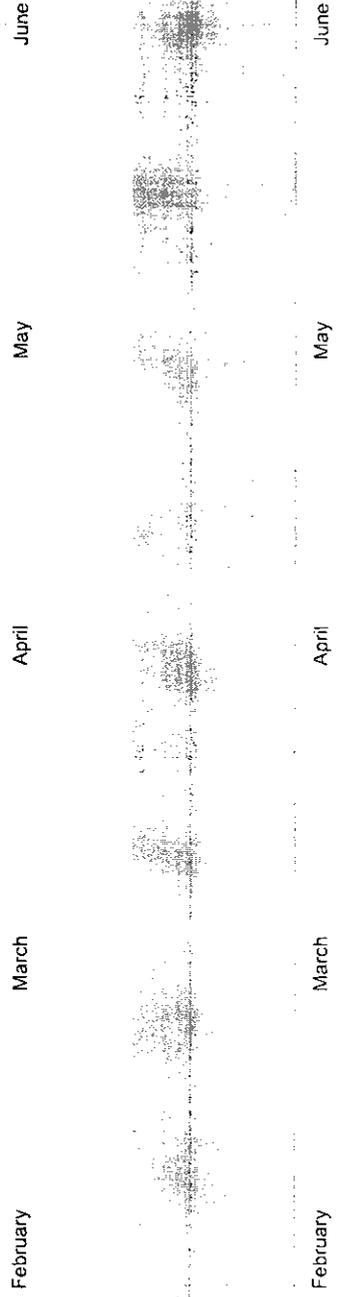
0

1k

500

0

Prescribed Standard 1050 °C



Central Pollution Control Board

Indo Water Management & Pollution Control Corporation (IWMPC)

V. GURU BERRERA, Station Technology Dept., Sector, Sector, Vaidya Nagar, New Delhi-110001, Sarita Block, New Delhi-110001

Printed on request
150 mg paper



No Alerts

Stack_1_Incinerator

Parameter	Value	Diagnosis Status	Time	Prescribed Standard	Action
CO2	63	OK	Jun 17, 2021 12:15:00		View Data
Sec. Temp	105.16	Warning	Jun 17, 2021 12:15:00	1050 °C	View Data
PRIMARY TEMPERATURE	132.3	Warning	Jun 17, 2021 12:15:00	800 °C	View Data
CO	64.88	Warning	Jun 17, 2021 12:15:00		View Data

Annex-4



INCINERATOR SATNA
2019

INDO WATER MANAGEMENT & POLLUTION CONTROL CORPORATION

Common Bio - Medical Waste Treatment facility (INCINERATOR)-SATNA

H.O. Add: G-37, 1st Floor, Parag Complex, Baitan Market, E-5, Anara Colony, BHOPAL - 462016
Satna Off: Narayan Sadan, Shri Colony, Ahirani Mahalla, Dhawari, SATNA (M.P.) 485001
CBWTF Add: Village-Barkhera, Annapatan Road Tehsil-Unchehra, Distt. Satna (M.P.) 485001
Phone: 9755-2425000 (Fax) 9755-2044000, Mob: 9301888900, 9425020301

Website: www.indocbwtf.com * E-Mail: cbwtf@indocbwtf.com * incinerator@satna@indocbwtf.com * iwmpcc@gmail.com

Ref. No. IWMPC/CC/329/20

Date: 21/01/2019

सिविल सर्जन सह मुख्य अस्पताल अधीक्षक
जिला चिकित्सालय सतना (म.प्र.)

विषय : मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के नियम 2016 के अनुसार जीव चिकित्सा अपशिष्ट के संग्रहण हेतु यूनीफार्म बार कोड सिस्टम लागू करने के संबंध में।

संदर्भ : 1. मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के नियम 2016 के अनुसार एवं एनजीटी के आदेशानुसार।
2. हमारे संस्थान द्वारा पूर्व में दिये गये पत्र क्र-क्यू/19 सतना दिनांक 6/9/19 के अनुसार।

महोदय जी,

उपरोक्त विषयानुसार निवेदन है कि आपका अधीनस्थ जिला चिकित्सालय छतरपुर हेतु हमारे संस्थान द्वारा बार कोड नम्बर उपलब्ध करा दिया गया है जिसकी आई.डी. 6000100000 एवं पासवर्ड a46839 है एम नहोदय जी आपके मोबाइल पर एसएमएस के द्वारा भेज दिया गया है एवं हमारे कार्यवाहियों द्वारा व्यक्तिगत मिलफर अद्यतन करा दिया गया है। किन्तु महोदय जी आज दिनांक तक आपके संस्थान द्वारा किसी भी प्रकार जो कोई कार्यवाही नहीं की गई है।

आतः महोदय जी से सख्त अनुरोध है कि आदरशुभ कार्यवाही करते हुए जिला चिकित्सालय छतरपुर में यूनीफार्म बार कोड सिस्टम एवं संस्थान की वेबसाइट की स्थापना हेतु आवश्यक कार्यवाही कर अस्काड क माध्यम से जीव चिकित्सा अपशिष्ट का कार्य प्रारम्भ करने हेतु सूचित कर कार्यवाही करने की कृपा करें जिससे की नियम 2016 का निवेदानुसार पालन किया जा सके।

धन्यवाद

भवदीय

[Signature]

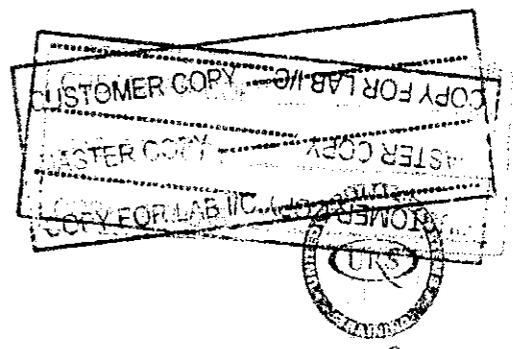
इन्डो वॉटर मैनेजमेंट एण्ड
पॉल्यूशन कंट्रोल कॉर्पोरेशन
(सी.बी.डब्ल्यू.टी.एफ. सतना)

- बारकोड स्कैन करने हेतु मोबाइल एप (APP) indocbwtf के नाम से गूगल प्ले स्टोर पर उपलब्ध।
- बारकोड जनरेट करने हेतु वेबसाइट www.indocbwtf.com

प्रतिलिपि :

अतिरिक्त अधिकारी: क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर (म.प्र.) की ओर सूचनाार्थ एवं आदरशुभ कार्यवाही हेतु प्रेषित।

21/01/2019



Annex 6

Regional Directorate (Central)
Central Pollution Control Board
 "Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
 Bhopal - 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air analysis report

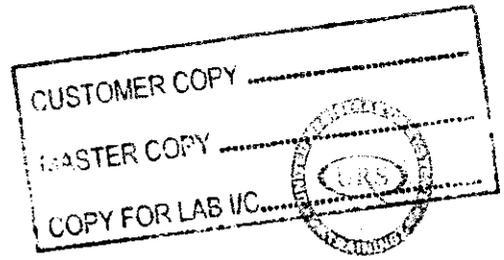
F/LAB/06/TR-03

Sample from:		M/s. Indo Water Management, CBWTF, Barkheda, Satna (MP)		Req. No: 001	Test report No: AAQM/21-22/01
Sample Description:		CBWTF, Satna Premises		Registration No.:	AAQM/21-22/01
Date of collection:		16.06.2021	Type of sample: grab/composite	Date:	23.06.2021
Date of receipt :		18.06.2021	Sample collected By	Sh. Milind Nimje, Dr. Anoop Chaturvedi & Officials. of MPPCB, Satna	
Date of analysis :					
S. No.	Parameters	Unit	Result	Method	
1.	Suspended Particulate Matter (SPM) / PM-10	µg/M ³	76	ISC Method No. 501, Page no. 427 - 439, 3 rd ED. 1989 IS Method No. 5182, (Part -4), 1999	
2.	Particulate Matter PM- 2.5	µg/M ³	--	ISC Method No. 501, Page no. 427 - 439, 3 rd ED. 1989	
3.	Nitrogen Dioxide (NO2)	µg/M ³	6.99	IS Method No. 5182, (Part -6), 2006	
4.	Sulphur Dioxide (SO2)	µg/M ³	BDL	IS Method No. 5182, (Part -2), 2001	
5.	Fluoride	µg/M ³		AS 3580- 13.2- 1991/ 3580.13.3 - 1993, Sodium Acetate method	
6.	Ammonia	µg/M ³	--	EPA -401 3 rd Edition 2000 Indo -phenol method	
7.	Other Specific Parameters	µg/M ³			

Prepared By:

Lab Head
 Authorised Signatory

Milind Kumar Nimje
 Laboratory Head



Regional Directorate (Central)
Central Pollution Control Board
 "Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
 Bhopal - 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

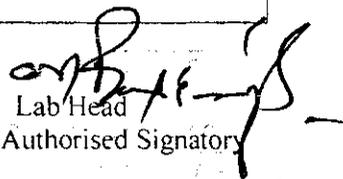
TEST REPORT

Ambient / Fugitive Air analysis report

F/LAB/06/TR-03

Sample from:		M/s. Indo Water Management, CBWTF, Barkheda, Satna (MP)		Req. No: 001	Test report No: AAQM/21-22/02
Sample Description:		M/s. Lachhilal & Son's Factory, Premises		Registration No.:	AAQM/21-22/02
Date of collection:		16.06.2021	Type of sample: grab/composite	Date:	23.06.2021
Date of receipt :		18.06.2021	Sample collected By	Sh. Milind Nimje, Dr. Anoop Chaturvedi & Officials. of MPPCB, Satna	
Date of analysis :					
S. No.	Parameters	Unit	Result	Method	
1.	Suspended Particulate Matter (SPM) / PM-10	µg/M ³	94	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989 IS Method No. 5182, (Part -4), 1999	
2.	Particulate Matter PM- 2.5	µg/M ³		ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989	
3.	Nitrogen Dioxide (NO2)	µg/M ³	6.39	IS Method No. 5182, (Part -6), 2006	
4.	Sulphur Dioxide (SO2)	µg/M ³	BDL	IS Method No. 5182, (Part -2), 2001	
5.	Fluoride	µg/M ³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993 Sodium Acetate method	
6.	Ammonia	µg/M ³		EPA -401 3 rd Edition 2000 Indo -phenol method	
7.	Other Specific Parameters	µg/M ³			

Prepared By:


 Lab Head
 Authorised Signatory

Milind Kumar Nimje
Laboratory Head

CUSTOMER COPY
 MASTER COPY
 COPY FOR LAB I/C.....



Annex-7

**Regional Directorate (Central)
 Central Pollution Control Board**

“Parivesh Bhawan” Paryawaran ParisarNagar, E-5, Arera Colony

Bhopal – 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Source Emission Sample Analysis Report

F/LAB/06/TR-04

Sample from :		M/s. Indo Water Management & Pollution Control, CBWTF, Satna		Req. No. 008	Test report No:49/21-22
Sample Description:		Incinerator Stack		Registration No.	SE/21-22/49
Date of collection:		16.06.2021	Type of sample: grab/composite	Date:	25.06.2021
Date of receipt :		18.06.2021	Sample collected By	Dr. Anoop Chaturvedi & MPPCB, official Satna	
Date of analysis :		24.06.2021			
S. No.	Parameters	Unit	Result	Methods	
1.	Particulate Matter(PM)	mg/ Nm ³	225	USEPA-17, 3 rd Edition, 1998 (Gravimetric Method)	
2.	Sulphur Dioxide (So ₂)	mg/ Nm ³	116	USEPA- 6, 3 rd Edition, 1998 (Titrametric Method)	
3.	Nitrogen Dioxide (No _x)	mg/Nm ³	740	USEPA -7, 3 rd Edition, 1998 (PDS Method)	
4.	Fluoride (F)	mg/Nm ³	-	USEPA-13 A , 3 rd Edition 1998 (Photometric Method)	
5.	Acid Mist	mg/Nm ³	-	USEPA- 8 , 3 rd Edition 1998 (Titrametric Method)	
6.	Other Specific Parameter	mg/Nm ³	-	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation)	

Prepared By:

Lab Head

Authorised Signatory

**Milind Kumar Nimje
 Laboratory Head**



ISO 9001 : 2008
ISO 14001 : 2004

INDO WATER MANAGEMENT & POLLUTION CONTROL CORPORATION Annex-8

Common Bio - Medical Waste Treatment facility (INCINERATOR)-SATNA

H.O. Add.: C-32, IInd Floor, Parijat Complex, Bittan Market, E-5, Arera Colony, BHOPAL - 462016

Satna Off.: Narayani Sadan, Shiv Colony, Ahiran Mohalla, Dhawari, SATNA (M.P.) 485001

CBWTF Add.: Village-Barkhera, Amarpatan Road, Tahsil-Unchehra, Distt. Satna (M.P.) 485001

Phone : 0755-2425900, (Fax) 0755-4044000, Mob.: 9301888900, 9425020301

Website : www.indocbwtf.com • E-Mail : cbwtfatna@gmail.com • incineratorsatna@gmail.com • iwmpcc@gmail.com

Ref. No. : IWMPCC/

Date

प्रति,

क्षेत्रीय अधिकारी महोदय जी,
क्षेत्रीय कार्यालय, म.प्र. प्रदूषण
नियंत्रण बोर्ड, सतना (म.प्र.)

विषय : इन्सीनेटर एश को T.S.D.F. भेजने बाबत।

संदर्भ : मुख्यालय भोपाल द्वारा प्रदत्त प्राधिकार पत्र क्रं. AWHB-53452 के अनुसार।

महोदय जी,

उपरोक्त विषय एवं संदर्भानुसार लेख है कि हमारे संस्थान द्वारा इन्सीनेटर एश को T.S.D.F. पीथमपुर निम्नांकित मात्रा अनुसार भेजा गया है :-

1. दिनांक : 10/06/2021 मात्रा 17.840 MT. Manifest No. 1800016644
2. दिनांक : 14/06/2021 मात्रा 8.990 MT. Manifest No. 1800016722

महोदय जी की ओर सूचनार्थ सादर प्रेषित।

धन्यवाद

भवदीय

नोट :- पत्र मेल एवं डाक द्वारा प्रेषित।

मेसर्स इण्डो वाटर मैनेजमेंट एण्ड
पॉल्यूशन कंट्रोल कॉर्पोरेशन
(सी.बी.डब्ल्यू.टी.एफ.-सतना)

संलग्न :- T.S.D.F. Manifest की कॉपी।

प्रतिलिपि :-

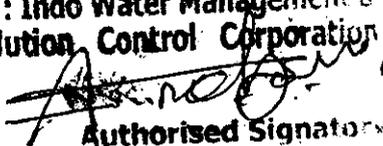
श्रीमान् पी.के. त्रिवेदी, पर्यावरण डायरेक्टर, म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल की ओर सूचनार्थ सादर प्रेषित।

Form - 8

(See Rule 17 (1) and 18 (2).)

HAZARDOUS WASTEपरिसंकटमय अपशिष्टHandle with Care सावधानी से पकड़ेंOther Waste अन्य अपशिष्ट

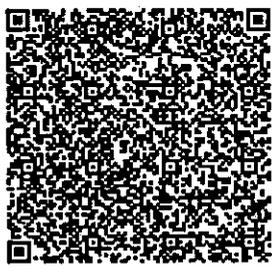
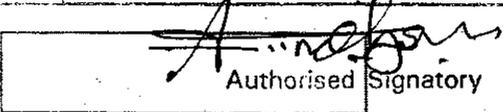
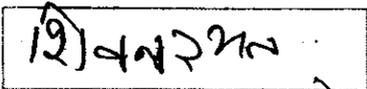
अपशिष्ट का प्रकार/Waste Category No. : 37.2	अनुरूपता वर्ग संख्या/Compatible Group No. :
कुल मात्रा/Total Quantity :	सूक्ष्मरण की तिथि/Date of Storage :
अपशिष्ट की अवस्था/Contents and State of the Waste : SOLID WASTE (INCINERATOR ASH)	
भेजने वाले का नाम व पता/Sender's Name and Address : Indo Water Management and Pollution Control Corporation Add.- Village-Barkhera, Amarpatan Road, Tahsil- Unchehra, Distt.-Satna (M.P.) Pin-485001	पाने वाले का नाम व पता/Receiver's Name and Address : Madhya Pradesh Waste Management Project (A Division of Ramky Enviro Engineers Ltd.) Plot No. 104, Industrial Area, No. 11, Pithampur Distt. Dhar-454775 (M.P.)
टेलिफोन नं./Phone : 0755-4044000 Mob. No. 9425024233/9425020301	फोन/Phone : 9200786700, 9200786800, 9200786900
ई-मेल/E-mail : cbwtfatna@gmail.com	ई-मेल/E-mail : mpwmp@ramky.com/mbdmpwmp@ramky.com
फैक्स नं./Tel. & Fax No. 0755-4044000	संबंधित व्यक्ति नं./Contact Person : Project Head
संबंधित व्यक्ति नं./Contact Person : Arnd Mohane	संपर्क नं./Contact No. : 7067678811/ 7067678814
आपातकाल में संबंधित व्यक्ति का नाम/In case of Emergency Please Contact : Harish Mohane	
मैनिफेस्ट नं./Manifest No. :	यू.एन. संख्या/U.N. Classification No. :
अपशिष्ट की पहचान/Waste Identification :- INCINERATOR ASH	
अपशिष्ट की अवस्था / STATE OF THE WASTE	
जलीय / Aqueous	कार्बनिक तरल पदार्थ / Organic Liquid
ठोस / Solid	अर्ध ठोस / Tarry

For : Indo Water Management &
Pollution Control Corporation

Authorized Signatory



Form 10 [See rule 19 (1)]

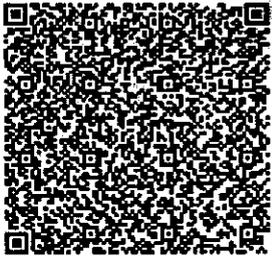
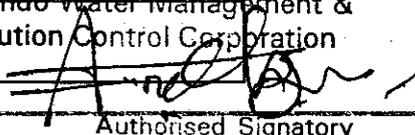
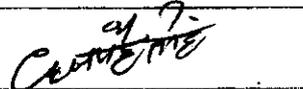
MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1. Sender's Name and mailing address (including Phone No. and e-mail):	INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhara , Badkhara (9425024233 cbwtfstatna@gmail.com)					
2. Sender's Authorize No.	113243					
3. Manifest Document No.	1800016644					
4. Transporter's Name and mailing address (including Phone No. and e-mail):	Bhatnagar Trading Corporation (9301245903/ bhatnagar.btc@gmail.com)					
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)					
6. Transporter's Registration No.	44385					
7. Vehicle Registration No.	MP07HB1981					
8. Reciever's Name and mailing address, (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)					
9. Reciever's Authorize No.	17649					
10. Waste Description.	I - 37.2 ~ Ash from incinerator and flue gas cleaning residue					
11. Total Quantity	17.840 MT					
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)					
13. Special handling instruction and additional information.					
14. Sender's Certificate.	I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and labled, and are in all respects in proper conditions for transport by road according to applicable national government regulation. For: Indo Water Management & Pollution Control Corporation					
Name of Stamp:	Signature:  Authorised Signatory	Month 06	Day 10	Year 2021		
15. Transporter acknowledgment of receipt of Waste	Name of Stamp:		Signature: 	Month 06	Day 10	Year 2021
16. Reciever's certificate for receipt of hazardous and other waste.	Name of Stamp:		Signature:  शिवनाथ राय	Month	Day	Year



Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	Sender's Name and mailing address (including Phone No. and e-mail):	INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), VILL- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)				
2.	Sender's Authorize No.	113243				
3.	Manifest Document No.	1800016722				
4.	Transporter's Name and mailing address (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)				
5.	Type of Vehicle	(Truck/Tanker/Special Vehicle)				
6.	Transporter's Registration No.	17649				
7.	Vehicle Registration No.	MP11H0248				
8.	Reciever's Name and mailing address (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)				
9.	Reciever's Authorize No.	17649				
10.	Waste Description.	I - 37.2 ~ Ash from Incinerator and flue gas cleaning residue				
11.	Total Quantity	8.990 MT				
12.	Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)				
13.	Special handling instruction and additional information.				
14.	Sender's Certificate.	I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and labled, and are in all respects in proper conditions for transport by road according to applicable national government regulation.				
Name of Stamp:		Signature:	For: Indo Water Management & Pollution Control Corporation	Month	Day	Year
				06	14	2021
		Authorised Signatory				
15. Transporter acknowledgment of receipt of Waste						
Name of Stamp:		Signature:		Month	Day	Year
				06	14	2021
16. Reciever's certificate for receipt of hazardous and other waste.						
Name of Stamp:		Signature:		Month	Day	Year
						

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Ref. ...

Date: ...



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Date: 25/06/21

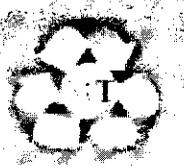
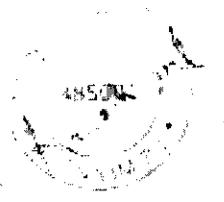
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Agreement for Providing Alternative Arrangement for Treatment & Disposal of Bio Medical Waste

Terms and Conditions for Alternative Arrangement for Treatment & Disposal (T&D) of Bio Medical Waste (BMW) Between (1st Party) M/s Indo Water Management & Pollution Control Corporation, Add. CBWTF : Village Barshoda, Amanatpur Road, Tais, Udahehna, Dist. Satna (M.P.), Satna Office Add- Narmayani sadak, Shiv Colony, Dharwar, Satna (MP)

AND

(2nd Party) M/S Elite Engineers, 48, N. Canal Road Gorakhpur, Jabalpur (MP) Rules 1988, 1990, 2005 & 2016 being the authorized agencies by M.P Pollution Control Board for operation of Common Bio Medical Waste Treatment Facility Satna (M.P) respectively

Terms & Conditions:

1. This agreement is entered into between 1st Party & 2nd Party for T&D of segregated BMW on a contract basis on payment basis
2. In the event of any breakdown, maintenance, temporary shutdown or in the event resulting in No Operation of any Machinery of the Common Bio Medical Waste Treatment Facility (CBWTF) of either Party, This alternative arrangement shall be used for benefit of both parties and compliance of their respective laws.

FOR INDO WATER MANAGEMENT & POLLUTION CONTROL CORPORATION



- 3 That the rates for T&D shall be Rs 20.00 Per Kg. Transportation will be done by the party who wants to get their BMW treated under this arrangement that this rate is mutually acceptable by both parties for the benefit of both the parties.
- 4 That BMW should be handed over in properly packed, sealed, labeled properly segregated and color coded non chlorinated poly begs as per BMW Rules and delivered at CBWTF for final disposal.
- 5 That about 500Kg/day of BMW shall be sent to the other party for T&D.
- 6 That the party carrying out T&D of other party's BMW. Shall provide a certificate of treatment & disposal of Bio Medical Waste through its CBWTF.
- 7 That 24 hours prior written information will have to be given by the party who wishes to get its BMW Treated & Disposed
- 8 off through the other party so that proper and prior arrangements can be made by the service provider party.

ACCEPTED BY

Party 1

Indo Water Management & Pollution Control Corporation, Narayan sagar,
Shiv Colony, Dhusaani, Satna, MP.



Seal & Signature

Dated-27/07/2017

ACCEPTED BY

Party 2

M.S Elic Engineers,
48, Narmada Road,
Gorakhpur Jabalpur(MP)



Seal & Signature

Dated-27/07/2017



By Registered Post

F. No. B-31011/BMW (46.53)/2021/WMD-I

March 09, 2021

To,

M/s Indo Water Management & Pollution Control Corporation,
C-32 II Floor, Parijat Complex, above Priyadarshini Super Market,
E-5 Bittan Market, Arera Colony,
Bhopal -462016.

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986

WHEREAS the Central Government has notified the Bio-Medical Waste Management Rules, 2016 and amendments thereof (herein after referred as BMW Rules) in suppression of the Bio-Medical Waste (Management & Handling) Rules, 1998, and amendments thereof, under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound management thereby, reducing the biomedical waste generation and its impact on the environment;

WHEREAS as per Rule 7(1) of BMW Rules, "bio-medical waste shall be treated and disposed of in accordance with Schedule I and in compliance with the standards prescribed in Schedule II of the BMW Rules, 2016"; and

WHEREAS as per Schedule III of BMW Rules, CPCB has mandate to conduct random inspection of CBWTFs to verify compliance to Rules; and

WHEREAS the Common Bio-Medical Waste Treatment Facility namely M/s Indo Water Management & Pollution Control Corporation (the Unit) was inspected by Central Pollution Control Board (CPCB) during 09th -10th, January 2020, wherein following shortcomings were observed; (i) Facility has not upgraded incinerator w.r.to 2 Seconds Residence Time; (ii) leakages were observed in APCDs attached with incinerator; (iii) OCEMS data is not transmitted to CPCB server; (iv) Primary chamber temperature was observed 710°C, which is less than the prescribed limit of temperature 800°C ± 50°C; (v) stack emission monitoring result, PM concentration (i.e. 52 mg/Nm³) is exceeding the prescribed standards (i.e. 50 mg/Nm³); and (vi) All vehicles were not provided with GPS system; and

WHEREAS the Central Government vide notification S.O. 730 (E) dated July 10, 2002, has delegated the powers under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board (CPCB), to issue directions to any industry or any local, or any other authority for any violation of the standards and rules relating to BMW notified under the Environment (Protection) Act, 1986; and

NOW, therefore in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Unit is hereby directed to take the following corrective measures within 30 days from issue of this direction, to comply with provisions of BMW Rules, 2016;

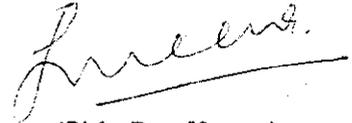
- (i) Upgrade the incinerator w.r.to 2 Seconds Residence Time.
- (ii) Augment the APCDs to avoid leakage (Provide proof of compliance).
- (iii) Arrange to transmit OCEMS data to CPCB server.
- (iv) Operate the incinerator at temperature range as prescribed under BMW Rules, 2016 (provide proof of compliance).
- (v) Ensure proper operation of APCD to comply with stack emission standards (Provide copy of test report from E (P) A recognized laboratory).
- (vi) Provide GPS system in all vehicle operated by facility (Provide proof of compliance).

Contd...2/-

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Further, the Unit shall take this as notice that in case of failure to comply with above action points in given time, the Unit shall be liable to pay Environmental Compensation Charges for the subsequent period of non-compliance.

In case unit fails to comply with above directions, CPCB will be constrained to take action against M/s Indo Water Management & Pollution Control Corporation, Satna, Madhya Pradesh as deemed fit under the Environment (Protection) Act, 1986.



(Shiv Das Meena)
Chairman

कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट जिला सतना म0प्र0

क्रमांक 123 / 2021

सतना, दिनांक 27 / 05 / 2021

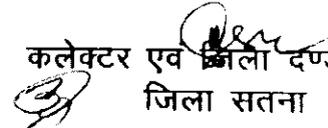
प्रति,

अपर मुख्य सचिव, पर्यावरण विभाग,
मध्यप्रदेश शासन, एवं
अध्यक्ष, म0 प्र0 प्रदूषण नियंत्रण बोर्ड
भोपाल

विषय:- ग्राम उचेहरा-बडखेरा जिला सतना में स्थापित सी.बी.डब्ल्यू.टी.एफ. से पीपीई किट को धोकर बेचे जाने संबंधी समाचार पत्र में प्रकाशित शिकायत बावत् ।

संदर्भ:- बोर्ड का पत्र क्रमांक 663 दिनांक 27 / 05 / 2021

उपरोक्त विषयांतर्गत लेख है कि ग्राम उचेहरा-बडखेरा जिला सतना में स्थापित सी.बी.डब्ल्यू.टी.एफ. मे0 इण्डो वाटर मैनेजमेन्ट एण्ड पाल्युशन कन्ट्रोल कारपोरेशन, ग्राम बडखेरा अमरपाटन रोड, तहसील उचेहरा जिला सतना (म0 प्र0) द्वारा पीपीई किट को धोकर बेचे जाने संबंधी प्रकाशित समाचार शिकायत के परिपेक्ष्य में संयुक्त निरीक्षण एक दल द्वारा दिनांक 28 / 05 / 2021 को किया गया । जिसका संयुक्त निरीक्षण प्रतिवेदन कृपया आवश्यक कार्यवाही हेतु संलग्न कर सम्प्रेषित है ।

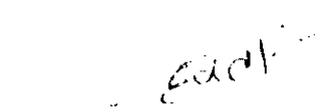

कलेक्टर एवं जिला दण्डाधिकारी
जिला सतना

क्रमांक / 2021

सतना, दिनांक / 05 / 2021

प्रतिलिपि :-

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही ।


कलेक्टर एवं जिला दण्डाधिकारी
जिला सतना

संयुक्त निरीक्षण प्रतिवेदन

संयुक्त जीव चिकित्सा अपशिष्ट संस्थान का निरीक्षण सुश्री विमलेश सिंह ए.डी.एम., श्री राजेश शाही एस.डी.एम., डॉ. अशोक अवधिया सी.एम.एच.ओ. सतना, श्री अजयराज सिंह तहसीलदार उचेहरा तथा श्री राम शिरोमणी तिवारी ग्राम बड़खेरा सरपंच पति (श्रीमती सावित्री तिवारी सरपंच बड़खेरा), श्री राजा तिवारी पिता श्री राम प्रसाद तिवारी ग्राम बड़खेरा व अन्य ग्रामवासियों की उपस्थिति में किया गया हस्ताक्षरयुक्त स्थल पंचनामा संलग्न है।(संलग्नक-1)

1. संस्थान का नाम/पता:- गो0 इण्डो वाटर मैनेजमेन्ट एण्ड पाल्युशन कन्ट्रोल कार्पोरेशन, ग्राम बड़खेरा अमरपाटन रोड, तहसील उचेहरा जिला सतना (म0 प्र0)
2. निरीक्षण का संदर्भ:- बोर्ड मुख्यालय का आदेश क्रमांक 662 दिनांक 27.05.2021 अनुसार शिकायत के परिपेक्ष्य में गठित संयुक्त निरीक्षण दल।
3. निरीक्षण का दिनांक:- 28.05.2021

4. निरीक्षण कर्ता का

नाम/पद:-

1. सुश्री विमलेश सिंह, ए.डी.एम., सतना
2. श्री राजेश शाही, एस.डी.एम सतना
3. डॉ. अशोक अवधिया, सी.एम.एच.ओ.सतना
4. श्री मिलिन्द्र निमजे, वैज्ञानिक सीपीसीबी भोपाल
5. श्री पी. के. त्रिवेदी, डायरेक्टर (पर्यावरण) म.प्र.प्र.नि.बोर्ड भोपाल
6. डॉ. आर.एस. परिहार, आंचलिक अधिकारी आंचलिक कार्यालय म.प्र.प्र.नि.बोर्ड रीवा
7. श्री के. पी. सोनी क्षेत्रीय अधिकारी क्षेत्रीय कार्यालय म.प्र.प्र.नि.बोर्ड सतना
8. डॉ. राहुल द्विवेदी, वैज्ञानिक क्षेत्रीय कार्यालय म.प्र.प्र.नि.बोर्ड सतना

5. निरीक्षण के समय उपस्थित

उद्योग प्रतिनिधि का नाम:-

श्री अमोल मोहने, संचालक
मे. इण्डो वाटर मैनेजमेन्ट एण्ड
पाल्युशन कन्ट्रोल कार्पोरेशन, ग्राम बड़खेरा

6. संस्थान के शुरू होने का वर्ष:- 2009

7. बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत सम्मति एवं जैव चिकित्सा अपशिष्ट नियम 2016 एवं परिसंकटय अपशिष्ट नियम 2000 अंतर्गत प्राधिकार प्रदत्त किया गया है।

8. सी.बी.डब्ल्यू.टी.एफ. की कुल उपचार क्षमता विवरण:-

क्रमोंक	विवरण	इंसिनरेटर	आटोक्लेव	श्रेडर	अन्य
1	क्षमता	100 kg/hr Make- Micro Ignite	350 Ltr./hr Make- M/s Tanco	1. 40 kg/hr Robust design. 2. 250 kg/hr Robust design and slow rotation	Chemical Treatment and Sharp pit.

9. सी.बी.डब्ल्यू.टी.एफ. कवरेज क्षेत्र:- जिला:- सतना, रीवा, सीधी, सिंगरौली, पन्ना, छतरपुर एवं दमोह

10. दूषित जल उपचार विवरण:- दूषित जल उपचार संयंत्र ई.टी.पी. 20 kld का स्थापित है जो निरीक्षण के समय कार्यरत अवस्था में पाया गया।

क्रमांक	ई.टी.पी. का विवरण
1.	ETP consists of : Oil and Grease Trap, Chemical dosing tank, co-angulations Chamber, Primary Settling Tank, biological Treatment process, secondary settling Tank, pressure filter and activated carbon filter, Disinfection Tank, Treated E.T.P. Water O.H.T. Tank.

11. निरीक्षण दौरान उद्योग प्रतिनिधि द्वारा बताया गया कि:-

1. संस्थान लगभग दो एकड़ में स्थापित है।
2. निरीक्षण दिवस को संस्थान संचालित था।
3. इसिनरेटर से लगी चिमनी 30 मीटर है इसिनरेटर में ऐयर पाल्यूशन कन्ट्रोल डिवाइस (APCD) के तहत Quenching, Venturi scrubber, Droplet separator, Mist eliminator, Bag Filters लगे हैं।
4. ऑनलाइन मॉनीटरिंग सिस्टम (OCEMS) निरीक्षण दौरान कार्यरत (पैरामीटर्स CO, CO₂, P-temp. and S-temp.) अवस्था में पाया गया तथा जिसकी कनेक्टिविटी सी.पी.सी.बी. एवं पी.सी.बी. से की गई है।
5. पाँच वेब कैमरे लगाये गये हैं, जोकि 1. मेन गेट 2. स्टैक 3. ई.टी.पी. 4. आफिस 5. परिसर। जिनकी कनेक्टिविटी म.प्र.प्र.नि.बोर्ड भोपाल में किया गया है। संस्थान में वेब कैमरा कार्यरत अवस्था में निरीक्षण के दौरान देखा गया।
6. जीव चिकित्सा अपशिष्टों के परिवहन हेतु 13 वाहन कार्यरत हैं जिनमें जी.पी. एस. लगाया गया है आन लाइन ट्रेकिंग सुविधा बनाई गई है।
7. वाशिंग एवं घरेलू दूषित जल का उपचार ई.टी.पी. में किये जाने के उपरान्त उपचारित जल का उपयोग स्कविंग, वैन्चुरी स्कबर, प्लान्टेशन एवं गार्डनिंग में किया जाता है परिसर में वॉटर निस्त्रारण पूर्वत नहीं पाया गया।
8. विद्युत प्रवाह की अनुपलब्धता की स्थिति हेतु तीन जनरेटर 25, 45 एवं 15 के. व्ही. ए. का स्थापित है। 25 एवं 45 के. व्ही. ए. का जनरेटर केनापीयुक्त तथा 15 के. व्ही. ए. का जनरेटर बिना केनापी का स्थापित हैं।
9. इसिनरेटर ऐश लगभग 10 टन का भंडारण संस्थान के परिसर में पाया गया। जिसका निष्पादन टीएसडीएफ पीथमपुर के माध्यम से किया जाना है किन्तु उद्योग प्रतिनिधि द्वारा बताया गया कि कोविड-19 के चलते इसिनरेटर ऐश का निष्पादन कार्य नहीं हो पा रहा है।
10. हेजार्डस नियम के अन्तर्गत प्रदत्त प्राधिकार शर्त अनुसार डिस्पले बोर्ड है। किन्तु हेजार्डस वेस्ट को स्टोर करने की व्यवस्था एवं रिकार्ड का संधारण किया जाना नहीं पाया गया।
11. उपचारित श्रेडेड प्लास्टिक वेस्ट का भंडारण लगभग 1.5 से 2.0 टन पाया गया। वेस्ट को बोर्ड से प्राधिकृत संस्थान को दिया जाता है। उद्योग

प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में कोविड-19 महामारी के चलते निष्पादन कार्य नहीं हो पा रहा है।

12. सी.बी.डब्ल्यू.टी.एफ.द्वारा यूनिफार्म कोड सिस्टम प्रणाली की व्यवस्था बनाई गयी है किन्तु एच.सी.एफ. संस्थानों से बार कोड सहित जीव चिकित्सा अपशिष्ट प्राप्त नहीं हो रहा है।
13. इंसिनरेटर में 1 सेकेण्ड रिटेन्शन टाइम हेतु व्यवस्था वर्तमान में है। जिसे बढ़ाकर 2 सेकेण्ड किये जाने का कार्य प्रगति पर है। तत्संबंधित पत्र संलग्न है **(संलग्नक-2)** परन्तु इंसिनरेटर में 2 सेकेण्ड रिटेन्शन टाइम बढ़ाने हेतु नया सेकेन्ड्री चेम्बर पूर्व से ही स्थापित इंसिनरेटर के बगल में ही स्थापित किया गया है निरीक्षण दौरान यह देखा गया कि कनेक्टिविटी पूर्व में स्थापित इंसिनरेटर से सुचारु ढंग से नहीं किया गया है। इंसिनरेटर से संलग्न प्राइमरी एवं सेकेन्ड्री चेम्बर के तापक्रम हेतु लगे डिस्प्ले बोर्ड में तापक्रम के डिस्प्ले में कोई क्रिया प्रतिक्रिया नहीं देखी गई है यानी डिस्प्ले बोर्ड कार्यरत अवस्था में नहीं पाया गया किन्तु आन लाइन डिस्प्ले बोर्ड में तापक्रम का विवरण देखा गया।
14. प्राथमिक उपचार उपरान्त शॉर्प को डिस्पोजल हेतु शॉर्प पिट की व्यवस्था है।
15. जीव चिकित्सा अपशिष्टों, कोविड वेस्ट का रिकार्ड एवं इंसिनरेटर आटोक्लेव श्रेडर आदि के लॉगबुक का रिकार्ड निरीक्षण के समय देखा गया।
16. कोविड-19 के जीव चिकित्सा अपशिष्टों को सर्वप्रथम तदुपरान्त अन्य जीव चिकित्सा अपशिष्टों का डिस्पोजल किया जाता है।
17. कोविड-19 वेस्ट एकत्रित व डिस्पोजल रिपोर्ट सी.पी.सी.बी. मोबाइल ट्रेकिंग एप में प्रतिदिन भेजी जा रही है।
18. कोविड-19 की गाइड लाइन (Guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/Diagnosis/ Quarantine of COVID-19 Patients dated 21 July 2020 by CPCB) का पालन आंशिक रूप से किया जा रहा है।
19. वेबसाइट डेवलप किया गया है तथा (www.indocbwtf.com) वार्षिक प्रतिवेदन एच.सी.एफ. विवरण उपलब्ध है।
20. सी.बी.डब्ल्यू.टी.एफ. द्वारा नये इंसिनरेटर के स्टालेशन हेतु मे. Preci-Tech India, Secundrabad (AP) को आर्डर किया गया है तथा जुलाई 2021 तक लगाने हेतु लिखित पत्र दिया गया है **(संलग्नक- 3)**
21. इकाई की अद्यतन जल व वायु मॉनिटरिंग रिपोर्ट संलग्न है **(संलग्नक-4)**

12. शिकायत के परिपेक्ष्य में विवरण:

दैनिक भास्कर समाचार पत्र में प्रकाशित समाचार पत्र **(संलग्नक-5)** संलग्न है। शिकायत पत्र में प्रमुख रूप से यह उल्लेख है कि पी.पी.ई. किट को गर्म पानी में वॉश कर इकाई द्वारा विक्रय किया जाता है, जिसके कारण कोविड-19 संक्रमण फैलने की संभावना है व इसी प्रकार के क्षेत्र में वीडियो वायरल भी किये गए हैं। निरीक्षण के दौरान संस्थान परिसर के चारो दिशाओं व पी.पी.ई किट प्रोसेस शेड स्थित फोटो का अवलोकन किया जा सकता है तथा जीपीएस आधारित फोटो खींचा गया जो **(संलग्नक-6)** संलग्न है निरीक्षण दिवस जैव चिकित्सा अपशिष्ट परिसर के बाहर

जलाया जाता नहीं पाया गया। यह देख गया कि समीपस्थ खेतों में परियाली जलायी गई थी।

संयुक्त निरीक्षण दौरान निम्नानुसार स्थिति पाई गई:—

(1) यलो कैटेगिरी बिन के बाँयो मेडिकल वेस्ट को इंसिनेरेटर के माध्यम से नष्ट किया जाना है। निरीक्षण दौरान यह पाया गया कि यलो बिन वेस्ट इंसिनेटर के माध्यम से नष्ट किया जा रहा है।

(2) रेड कैटेगिरी बिन वेस्ट जिसमें पीपीई किट, फेसशील्ड, आई.व्ही. बॉटल व अन्य रिसाइक्लेबल प्लास्टिक वेस्ट इत्यादि की बंद थैलियों को सेनेटाईज करने के उपरांत आटोक्लेव कर श्रेडर द्वारा कटिंग कर सोडियम हाइपो क्लोराइड से सेनेटाईज व कम्प्रेस मशीन के द्वारा कटिंग मटेरियल को कम्प्रेस कर गट्टे बनाकर संग्रहित किया जा रहा है।

निरीक्षण दौरान श्री अशोक अवधिया, मुख्य चिकित्सा अधिकारी सतना द्वारा उपस्थित ग्रामवासियों को जानकारी दी गई, कि पीपीई किट्स, हैण्ड ग्लोब्स, मास्क इत्यादि का पूरा नया सेट लगभग 300 रुपये में आता है उपरोक्त समग्री का एक बार संस्थान में आटोक्लेविंग उपरान्त पुनर्उपयोग योग्य की कोई संभावना नहीं रहती है उक्त की पुष्टि हेतु निरीक्षण दल व ग्रामवासियों की उपस्थिति में संस्थान में संग्रहित उपरोक्त गट्टे के बंडल को खुलवाया गया जिसमें श्रेडेड प्लास्टिक वेस्ट पाया गया जिसमें यह पुष्टि होती है, कि पीपीई किट सीधे नहीं बेचा जा सकता है।

इस प्रकार शिकायत में उल्लेखित मुख्य तत्व कि ईकाई द्वारा पीपीई किट्स वाश कर विक्रय किया जा रहा है, सत्य नहीं पाया गया।

(3) निम्नानुसार कमियाँ परिलक्षित हुई हैं:—

1. संस्थान परिसर के अन्दर परिसंकटमय अपशिष्ट श्रेणी का लगभग 10 टन इंसिनेरेटर ऐश खुले में भंडारित पाया गया। उक्त अपशिष्ट का परिसंकटमय अपशिष्ट नियम 2016 के प्रावधान अनुसार उपयुक्त तरीके से संग्रहण एवं नियम प्रावधान अनुसार टीएसडीएफ पीथमपुर में डिस्पोजल किया जाना चाहिए।
2. संस्थान परिसर के अन्दर लगभग 1.5 से 2.0 टन उपचारित श्रेडेड प्लास्टिक वेस्ट (पीपीई किट्स, हैण्ड ग्लोब्स, मास्क, आई व्ही वाटल व अन्य रिसाइक्लेबिल प्लास्टिक वेस्ट) परिसर में संग्रहित है। श्रेडेड प्लास्टिक को प्रावधान अनुसार अधिकृत रिसायकलर के माध्यम से डिस्पोज एवं कोविड वेस्ट के यलो बिन में एकत्रित पीपीई, खून से सने कॉटन, वेस्ट दवाएं आदि को नियमानुसार बायो मेडिकल वेस्ट मनेजमेंट नियम 2016 अनुसार इंसिनेरेट किया जाना चाहिए।
3. संस्थान में 15 के. व्ही. ऐ. का. डी.जी. सेट स्थापित है जिसमें सम्मति शर्ता अनुसार केनापी लगाया जाना आवश्यक होगा।
4. संस्थान के वर्तमान में स्थापित इंसिनेरेटर का रिटेन्शन टाइम 1 सेकेण्ड है जिसे सी. पी. सी. बी. की. गाइडलाइन अनुसार व्यवस्था उन्नयन कर 2 सेकेण्ड किये जाने हेतु कनेक्शन शीघ्र किया जाना चाहिए।
5. समीपस्थ क्षेत्र के ग्रामीणों की दुर्गंध की शिकायत की जाती है सामान्यतः सीबीडब्ल्यूटीएफ प्लान्ट का इंसिनेरेटर जब चालू किया जाता है तब इसके प्रारम्भ करने के दौरान कुछ समय के लिए दुर्गंध की समस्या की स्थिति बनती है इस स्थिति को ध्यान में रखते हुए इंसिनेरेटर प्रारम्भ करने तथा भंडारण के दौरान दुर्गंधरोधी उपयुक्त एंन्जाइम्स/रसायन छिड़काव व सघन वृक्षारोपण की व्यवस्था किये जाने हेतु निर्देश दिया जाना होगा।
6. बार कोड की व्यवस्था को सुचारु रूप से संचालन करने के लिए कार्यवाही किया जाना उचित होगा।

7. स्थापित वायु प्रदूषण नियन्त्रण उपस्कर हेतु परफारमेन्स रिपोर्ट प्राप्ती उपरान्त तदनुसार आवश्यक सुधार/अपग्रेड किया जाये। तथा नवीन इंसिनरेटर स्थापित करने हेतु समयवद्धय कार्य योजना प्राप्त की जाय।
8. संस्थान में स्थापित पॉच बेव कैमरे लगाये गये हैं जोकि 1. मेन गेट 2. स्टैक 3. ई. टी.पी. 4. आफिस 5. परिसर। जिनकी कनेक्टिविटी कलेक्टर कार्यालय सतना को आई डी पास वर्ड उपलब्ध कराये जाने का निर्णय लिया गया ताकि उक्त कार्यालय द्वारा भी बोर्ड अतिरिक्त निगाह रखी जा सकें।
9. ईकाई से विगत एक वर्ष में पी.पी.ई किट प्रासेस अन्तर्गत श्रेडिंग व विकय किये अपशिष्ट के प्रमाणित दरतावेज प्राप्त किये जावें।

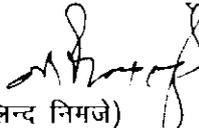
उपरोक्तानुसार निरीक्षण में पायी गई कमियों में सुधार/व्यवस्था उन्नयन बावत् उद्योग से समयवद्धय कार्ययोजना प्राप्त करने हेतु कड़ा नोटिस व बैंक गारंटी प्राप्त करना अनुशंसित है।

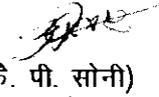

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क्रमांक
प्रति,

176 /तक/मुप्रनिबो/2021,

भोपाल, दिनांक: 01/08/2021

अधिष्ठाता,

मैसर्स इण्डो वाटर मैनेजमेन्ट एण्ड पॉल्युशन कंट्रोल कार्पोरेशन,

ग्राम-बडखेरा, अमरपाटन रोड,

तहसील- उचेहरा, जिला- सतना (म.प्र)

विषय :- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत प्रदत्त सम्मति तथा प्राधिकार शर्तों के उल्लंघन बावत - कारण बताओ नोटिस ।

संदर्भ :- जिला प्रशासन सतना सीपीसीबी तथा मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा संस्थान का संयुक्त निरीक्षण दिनांक 28/05/2021.

1. यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-4 के अंतर्गत हुआ है, साथ ही बोर्ड वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के उत्तरदायित्व का भी निर्वहन कर रहा है।
2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत प्रत्येक उद्योग को राज्य बोर्ड से सम्मति प्राप्त करना एवं सम्मति में उल्लेखित शर्तों का पालन सुनिश्चित किया जाना वैधानिक अनिवार्यता है।
3. यह कि, पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत भारत सरकार के पर्यावरण एवं वन मंत्रालय द्वारा जारी जीव चिकित्सा अपशिष्ट (प्रबंधन एवं हस्तन) नियम 2016 के अनुसार जीव चिकित्सा अपशिष्टों के संग्रहण, परिवहन एवं अपवहन सुविधाओं को बोर्ड से प्राधिकार प्राप्त करना तथा अपशिष्टों का केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाईन अनुसार अपवहन सुनिश्चित करना वैधानिक अनिवार्यता है।
4. यह कि, मे0 इण्डो वाटर मैनेजमेन्ट एण्ड पाल्युशन कंट्रोल कार्पोरेशन, ग्राम बडखेरा अमरपाटन रोड, तहसील उचेहरा जिला सतना (मे0 प्र0) में सी.बी.डब्ल्यू. टी.एफ. का संचालन किया जा रहा है।
5. यह कि संस्थान द्वारा पीपीई किट को धोकर बेचे जाने संबंधी प्राप्त शिकायत तथा समाचार पत्र में प्रकाशित शिकायत के परिपेक्ष्य में संस्थान के स्थल का संयुक्त निरीक्षण जिला प्रशासन सतना, स्वास्थ्य विभाग सतना, केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल, मुख्यालय भोपाल तथा बोर्ड के आंचलिक एवं क्षेत्रीय

अधिकारियों द्वारा संस्थान का संयुक्त निरीक्षण दिनांक 28/05/2021 को किया गया, निरीक्षण दौरान निम्नानुसार कमियाँ/अनियमिता पाई गई :-

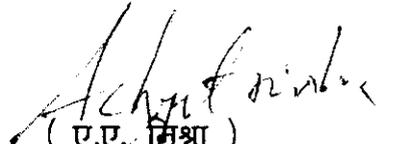
- क. संस्थान परिसर के अन्दर परिसंकटमय अपशिष्ट श्रेणी का लगभग 10 टन इंसिनरेटर ऐश खुले में भंडारित पाया गया, उक्त अपशिष्ट का परिसंकटमय अपशिष्ट नियम 2016 के प्रावधान अनुसार उपयुक्त तरीके से संग्रहण एवं नियम अनुसार टीएसडीएफ पीथमपुर में डिस्पोजल किया जाना आवश्यक है।
- ख. संस्थान परिसर के अन्दर लगभग 1.5 से 2.0 टन उपचारित श्रेडेड प्लास्टिक वेस्ट (पीपीई किट्स, हैन्ड ग्लोब्स, मास्क, आई व्ही बाटल व अन्य रिसाइक्लेबल प्लास्टिक वेस्ट) संग्रहित पाया गया, श्रेडेड प्लास्टिक वेस्ट को प्रावधान अनुसार अधिकृत रिसायकलर के माध्यम से डिस्पोज किया जाना एवं कोविड वेस्ट तथा यलो बिन में एकत्रित पीपीई किट, खून से सने कॉटन, वेस्ट दवाएं आदि को नियमानुसार बायो मेडिकल वेस्ट मैनेजमेंट नियम 2016 अनुसार इंसिनरेट किया जाना आवश्यक है।
- ग. संस्थान में एक डी.जी. सेट 15 के.व्ही.ऐ. क्षमता का स्थापित है जिसमें वायु सम्मति शर्तानुसार केनापी की व्यवस्था नहीं की गई है।
- घ. केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन अनुसार इंसिनरेटर में रिटेन्शन टाइम 2 सेकेण्ड होना चाहिए, जबकि संस्थान में स्थापित इंसिनरेटर में रिटेन्शन टाइम 1 सेकेण्ड है, जो सीपीसीबी की गाइडलाइन का उल्लंघन है।
- च. समीपस्थ क्षेत्र के ग्रामीणों द्वारा दुर्गंध की शिकायत की जाती है सामान्यतः सीबीडब्ल्यूटीएफ प्लान्ट का इंसिनरेटर जब चालू किया जाता है तब इसके प्रारम्भ करने के दौरान कुछ समय के लिए दुर्गंध की समस्या की स्थिति बनती है। संस्थान द्वारा दुर्गंध की समस्या को रोकने हेतु इंसिनरेटर प्रारम्भ करने तथा भंडारण के दौरान दुर्गंधरोधी उपयुक्त एंज्जाइम्स/रसायन छिड़काव आदि की व्यवस्था नहीं की गई है।
- छ. बार कोड की व्यवस्था को सुचारु रूप से संचालित नहीं किया जा रहा है।

उपरोक्त तथ्यों के प्रकाश में संस्थान में प्रदूषण नियंत्रण व्यवस्था में सुधार तथा अपशिष्टों के समुचित प्रबंधन की समुचित व्यवस्था हेतु निम्नानुसार कार्यवाही अपेक्षित है :-

1. संस्थान परिसर के अन्दर खुले में भंडारित परिसंकटमय अपशिष्ट इंसिनरेटर ऐश को परिसंकटमय अपशिष्ट नियम 2016 के प्रावधान अनुसार उपयुक्त तरीके से संग्रहण एवं टीएसडीएफ पीथमपुर में तत्काल डिस्पोज करें।
2. संस्थान परिसर के अन्दर संग्रहित लगभग 1.5 से 2.0 टन उपचारित श्रेडेड प्लास्टिक वेस्ट (पीपीई किट्स, हैन्ड ग्लोब्स, मास्क, आई व्ही बाटल व अन्य रिसाइक्लेबल प्लास्टिक वेस्ट) का डिस्पोजल अधिकृत रिसायकलर के माध्यम से एवं कोविड वेस्ट तथा यलो बिन में एकत्रित पीपीई किट, खून से सने कॉटन, वेस्ट दवाएं आदि को तत्काल इंसिनरेट किया जाना सुनिश्चित करें।
3. संस्थान में स्थापित डी.जी. सेट में एक माह के भीतर केनापी की व्यवस्था करें।

4. केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाईन अनुसार इंसिनरेटर में रिटेन्शन टाइम 1 सेकेण्ड के स्थान पर 2 सेकेण्ड किया जाना सुनिश्चित करें।
5. इंसिनरेटर में दुर्गंध की समस्या को रोकने हेतु इंसिनरेटर प्रारम्भ करने तथा भंडारण के दौरान दुर्गंधरोधी उपयुक्त एंजाइम्स/रसायन छिड़काव तथा सघन वृक्षारोपण की व्यवस्था करें।
6. बार कोड की व्यवस्था को सुचारु रूप से संचालन करने हेतु आवश्यक कार्यवाही सुनिश्चित करें।
7. स्थापित वायु प्रदूषण नियंत्रण उपकरण की परफॉरमेंन्स रिपोर्ट 15 दिवस में उपलब्ध करावें तथा रिपोर्ट अनुसार वायु प्रदूषण नियंत्रण व्यवस्था में आवश्यक सुधार/अपग्रेडेशन किया जाये।
8. संस्थान में नवीन इंसिनरेटर स्थापित करने हेतु समयबद्ध कार्य योजना एवं कुल लागत के 25 प्रतिशत राशि की बैंक गारन्टी प्रस्तुत करें।
9. संस्थान में स्थापित पाँच बेव कैमरे की कनेक्टिविटी कलेक्टर कार्यालय सतना को करते हुये आईडी पासवर्ड उपलब्ध करावें।
10. विगत एक वर्ष में पी.पी.ई किट प्रोसेस अन्तर्गत श्रेडिंग व विक्रय किये अपशिष्ट की मात्रा संबंधी जानकारी हेतु प्रमाणित दस्तावेज उपलब्ध करावें।

उपरोक्त निर्देशों के परिपेक्ष्य में 15 दिवस की समय सीमा में अपना पक्ष एवं समयबद्ध कार्ययोजना अनिवार्य रूप से उपलब्ध करावें। समयावधि में संस्थान द्वारा अपना पक्ष प्रस्तुत नहीं किये जाने पर यह माना जायेगा कि संस्थान को इस विषय में कुछ नहीं कहना है। कृपया सूचित हों कि बोर्ड संस्थान के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के उल्लंघन हेतु नियमानुसार कार्यवाही हेतु बाध्य होगा, जिसके लिये संस्थान प्रबंधन स्वयं जिम्मेदार होगा।


 (ए.ए. मिश्रा)
 सदस्य/सचिव

प्रतिलिपि :-

- 1 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कॉलोनी, भोपाल-462016

दूरभाष (0755)-2464428, 2466191 फैक्स नं. (0755)-2463742 E-mail:it_mppcb@rediffmail.com

क्रमांक 1062 /तक/मुप्रनिबो/2021,
प्रति,

भोपाल, दिनांक 2 JUL 2021

- 1 श्री अमोल मोहाने,
प्रोपराईटर,
मैसर्स इण्डो वाटर मैनेजमेन्ट एण्ड पॉल्युशन कंट्रोल कांफॉरिशन,
सी-32, सेकण्ड फ्लोर, पारीजाल कॉम्प्लेक्स,
बिठठन मार्केट, ई-5 अरेरा कालोनी,
भोपाल (म.प्र.) 462019
- 2 अधिष्ठाता,
मैसर्स इण्डो वाटर मैनेजमेन्ट एण्ड पॉल्युशन कंट्रोल कांफॉरिशन,
ग्राम-बडखेरा, अमरपाटन रोड,
तहसील- उचेहरा,
जिला- सतना (म.प्र.) 485001

विषय :- पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के अन्तर्गत
इन्सीनिरेटर के संचालन को बंद करने हेतु निर्देश ।

- संदर्भ :-1 जिला प्रशासन सतना सीपीसीबी तथा मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
के अधिकारियों द्वारा संस्थान का संयुक्त निरीक्षण दिनांक 28/05/21.
2 बोर्ड द्वारा संस्थान को जारी प्रस्तावित निर्देश पत्र क्रमांक 176 दिनांक
1/6/2021
3 संस्थान का निरीक्षण दिनांक 16-17 जून 2021

1. यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-4 के अंतर्गत हुआ है, साथ ही बोर्ड वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के उत्तरदायित्व का भी निर्वहन कर रहा है।
2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत प्रत्येक उद्योग को राज्य बोर्ड से सम्मति प्राप्त करना एवं सम्मति में उल्लेखित शर्तों का पालन सुनिश्चित किया जाना वैधानिक अनिवार्यता है।
3. यह कि, पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत भारत सरकार के पर्यावरण एवं वन मंत्रालय द्वारा जारी जीव चिकित्सा अपशिष्ट (प्रबंधन एवं हस्तन) नियम 2016 के अनुसार जीव चिकित्सा अपशिष्टों के संग्रहण,

- परिवहन एवं अपवहन सुविधाओं को बोर्ड से प्राधिकार प्राप्त करना तथा अपशिष्टों का केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाईन अनुसार अपवहन सुनिश्चित करना वैधानिक अनिवार्यता है ।
4. यह कि, मे0 इण्डो वाटर मैनेजमेन्ट एण्ड पाल्युशन कंट्रोल कारपोशन, ग्राम बडखेरा अमरपाटन रोड, तहसील उचेहरा जिला सतना (म0 प्र0) में सी.बी. डब्ल्यू.टी.एफ. का संचालन किया जा रहा है ।
 5. यह कि संस्थान का दिनांक 28/5/21 को किये गये निरीक्षण में पाई गई कमियों के परिप्रेक्ष्य में संस्थान को पत्र दिनांक 1/6/21 के माध्यम से निरीक्षण के समय पाई गई कमियों में सुधार संबंधी 10 बिन्दुओं पर कार्यवाही हेतु 15 दिवस के अन्दर समयबद्ध कार्ययोजना एवं बैंक गारन्टी प्रस्तुत करने के निर्देश दिये गये थे ।
 6. यह कि बोर्ड द्वारा जारी निर्देश पत्र के परिप्रेक्ष्य में संस्थान द्वारा समयबद्ध कार्ययोजना एवं बैंक गारन्टी प्रस्तुत नहीं कर बोर्ड द्वारा जारी निर्देश पत्र दिनांक 1/6/2021 का उल्लंघन किया गया है ।
 7. यह कि दिनांक 16-17 जून को पुनः संस्थान का निरीक्षण किये जाने पर संस्थान में निम्न बिन्दुओं पर कमी पाई गई :-
 - संस्थान के इन्सीनिरेटर में मेकेनिकल फीडिंग के स्थान पर मेनुअल फीडिंग पाई गई ।
 - संस्थान की इन्सीनिरेटर के साथ पीएलसी सिस्टम संलग्न नहीं पाया गया, एवं इन्सीनिरेटर बिना उक्त सिस्टम के मानवीय आधार पर बिना डिजिटल साक्ष्य के संचालित होना पाया गया ।
 - संस्थान के इन्सीनिरेटर यूनिट में सेकेण्ट्री चेम्बर नहीं पाया गया ।
 - संस्थान के इन्सीनिरेटर के साथ वायु प्रदूषणरोधी उपकरणों की स्थापना तो पाई गई किन्तु इनकी सक्षमता पर्याप्त नहीं पाई गई, साथ ही विशेषकर स्कबर से स्लज रिम्यू करने संबंधी व्यवस्था नहीं होना, न्यूट्रलाईजेशन हेतु अल्कालाईजेशन की व्यवस्था नहीं होना, नकारात्मक मसौदा मापन व्यवस्था नहीं होना, आईडी फेन कम क्षमता का होना, ओ-रिंग्स में क्षरण होना पाया गया ।
 - संस्थान में ससतत मॉनीटरिंग हेतु स्थापित व्यवस्था का सक्षम एवं पर्याप्त नहीं पाया गया । स्थापित उपकरण से प्राप्त परिणाम एवं उपकरण की वास्तविक स्थिति से मिलान होना नहीं पाया गया ।
 - संस्थान में हाउसकीपिंग की व्यवस्था अत्यन्त खराब स्थिति में पाई गई ।

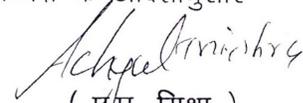
उपरोक्त तथ्यों के प्रकाश में अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड को भारत सरकार के पर्यावरण एवं वन मंत्रालय द्वारा अधिसूचना दिनांक 10/4/2001 द्वारा पर्यावरण संरक्षण अधिनियम 1986 की धारा 5 के अन्तर्गत निर्देश जारी करने हेतु प्रदत्त शक्तियों का उपयोग करते हुये बोर्ड संस्थान को निम्न निर्देश देता है:-

- संस्थान उक्त स्थल पर स्थापित इन्सीनिरेटर का संचालन तत्काल प्रभाव से बंद करेगा ।
- संस्थान द्वारा संग्रहित अपशिष्ट की आटोक्लेविंग की अनुमति होगी ।

- जब तक कि संस्थान को बोर्ड द्वारा इन्सीनिरेटर के संचालन की अनुमति प्रदान नहीं की जाती तब तक संस्थान प्राधिकार में वर्णित जिलों से नियमानुसार अपशिष्ट का प्रतिदिन संग्रहण, परिवहन कर अन्य सीबी-डबल्यूटीएफ के माध्यम से अपवहन सुनिश्चित करेगा एवं अन्य संस्थान को उपलब्ध कराये गये अपशिष्ट की मात्रा संबंधी जानकारी साप्ताहिक रूप से बोर्ड के क्षेत्रीय अधिकारी, सतना को उपलब्ध करायेगा ।
- संस्थान उक्त स्थल पर स्थापित इन्सीनिरेटर के उन्नयन संबंधी समयबद्ध कार्ययोजना एवं बैंक गारन्टी 15 दिवस के अन्दर प्रस्तुत करेगा ।
- संस्थान उक्त स्थल पर तब तक इन्सीनिरेटर का संचालन प्रारम्भ नहीं करेगा जब तक कि बोर्ड से अनुमति प्राप्त नहीं कर ले ।

उपरोक्त निर्देशों का पालन नहीं पाये जाने बोर्ड संस्थान के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 15 के प्रावधानों के उल्लंघन हेतु नियमानुसार कार्यवाही हेतु बाध्य होगा, जिसके लिये संस्थान प्रबंधन स्वयं जिम्मेदार होगा।

म.प्र.प्रदूषण नियंत्रण बोर्ड के
लिये तथा अध्यक्ष के आदेशानुसार


(ए.ए. मिश्रा)
सदस्य सचिव

पृ0क्रमांक 1063 /तक/मुप्रनिबो/2021,
प्रतिलिपि :-

भोपाल, दिनांक: 2 JUL 2021

- 1 कलेक्टर, सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
- 2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।